IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)

Item No.313
IB-652(ND)/2022

IN THE MATTER OF:
M/s. Piramal Capital & Housing Finance Ltd .....**APPLICANT/PETITIONER**
Vs.
Deepak Rastogi. .....**PERSONAL GUARANTOR**

SECTION
U/s 95(1)

Order delivered on 28.09.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Adv Gursat Singh
For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **02.11.2022.**

(Madhu Narula)
Court Officer (Court III)